

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO-1729**  
ANSWERED ON-29/07/2021

**DEAL WITH SOLAR CORPORATION OF INDIA**

1729. SHRI KODIKUNNIL SURESH

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government is aware of the fact that the State of Kerala has signed a deal with the solar Corporation of India Limited to buy 300 megawatts of electricity from the Adani group at Rs.2.83 per unit instead of Rs.2 per unit;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the public sector power companies are selling electricity to Kerala Government;
- (d) if so, the details thereof along with per unit rate by each company under public sector;
- (e) whether the Government has sold electricity to the said State on subsidy rate/full rate from the central pool; and
- (f) if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

**THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER**

**(SHRI R.K. SINGH)**

(a)to(d) Ministry of New & Renewable Energy (MNRE) has designated three public sector companies, viz. Solar Energy Corporation of India Limited (SECI), NTPC Limited and NHPC Limited as Renewable Energy Implementing Agencies (REIAs) or intermediary procurers for procurement of renewable power through competitive bidding and supplying the same to State Utilities. Standard bidding guidelines have been issued by the Government for carrying out competitive bidding for procurement of renewable power and the tariff is approved by the appropriate Electricity Regulatory Commission.

The details of renewable power projects for supply of electricity through these companies, for supply of power to Kerala State Electricity Board Limited (KSEBL) are at **Annexure**.

(e) & (f): The tariff in all the projects mentioned at Annexure is as approved by the Central Electricity Regulatory Commission or the concerned State Electricity Regulatory Commission.

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## Annexure

Annexure referred in reply to parts (a)to(d) of Lok Sabha Unstarred Question No. 1729 for reply on 29.07.2021

Details of renewable power projects through Public Sector Companies designated as MNRE's Renewable Energy Implementing Agencies, for supply of power to Kerala State Electricity Board Limited (KSEBL)

Sl. No.	Public Sector Company	RE Project Capacity (MW)	Date of signing/approval of Power Supply Agreement	Tariff (Rs./kWh)	Renewable Power Developer
1	NTPC Ltd.	92 MW Floating Solar Project	Agreement signed on 28.08.2019	As determined by Electricity Regulatory Commission	NTPC Ltd.
2.	NTPC Ltd.	90 MW Solar Project	Agreement approved vide Kerala State Electricity Regulatory Commission (KERC) order dated 21.06.2021	Rs. 2.97/kWh	NTPC Ltd.
3.	Solar Energy Corporation of India Limited (SECI)	200 MW under ISTS Wind Tranche VI	Agreement signed on 14.06.2019	Rs. 2.8237/kWh plus trading margin of Rs. 0.07/kWh	Adani Wind Energy Kutchh Three Limited (75 MW)
					Zenataris Renewable Energy (P) Ltd. (125 MW)
4.	Solar Energy Corporation of India Limited (SECI)	100MW under ISTS Wind Tranche VII	Agreement signed on 06.09.2019	Rs. 2.8091/kWh plus trading margin of Rs. 0.07/kWh	Sprng Wind Energy Private Limited